

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 193/TT/2023**

|                        |   |   |
|------------------------|---|---|
| <b>Subject</b>         | : | Petition for determination of transmission tariff for the 2019-24 tariff period in respect of for Asset under Regional Strengthening Scheme to mitigate the overloading of 400 kV NP Kunta-Kolar S/C line in the Southern Region. |
| <b>Date of Hearing</b> | : | 30.10.2023  |
| <b>Coram</b>           | : | Shri Jishnu Barua, Chairperson<br>Shri Arun Goyal, Member   |
| <b>Petitioner</b>      | : | Power Grid Corporation of India Limited (PGCIL)   |
| <b>Respondents</b>     | : | Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 13 Others   |
| <b>Parties Present</b> | : | Shri S. Vallinayagam, Advocate, TANGEDCO<br>Shri Zafrul Hassan, PGCIL<br>Shri Md. Mohsin, PGCIL<br>Ms. Ashita Chauhan, PGCIL  |

**Record of Proceedings**

The instant petition has been filed for the determination of transmission tariff from COD to 31.3.2024 for an asset under the “Regional Strengthening Scheme to mitigate the overloading of 400 kV NP Kunta-Kolar S/C line” in the Southern Region.

2. The representative for the Petitioner submitted that the COD of the asset is 17.12.2022. There is a time overrun of 46 days. The reasons for the time overrun are due to delays in approval of the Railway Crossing, RoW issues, re-conducting work on the 220 kV Power Line, etc. There is no cost overrun in respect of the transmission asset. A reply to the Petition has been filed by Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO), Respondent No. 1, vide affidavit dated 27.10.2023, inter alia, raising issues of time overrun and excess initial spares, etc.

3. After hearing the parties, the Commission directed the Respondents to file their reply by 17.11.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.11.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time would be granted.



4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

